

CBI Vs. Surender Singh & ors.
CC No. 3/2019

23.06.2020

Present: Sh. A. K. Kushwaha, Ld. PP for CBI.
Sh. Ashish Ratra, Ld. Proxy counsel for Sh M. S. Bammi
Adv. for A-5.
Sh. L. K. Singh, Ld. Counsel for A-6.
Sh. Sidharth Joshi, Ld. Counsel for A-7
Sh. Anil Mishra, Ld. Counsel for A-8.
A-1 to A-4 are already P.O.

The matter has been taken up through video conferencing using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

Notices were sent to the counsels on their e-mails and WhatsApp vide order dated 18.06.2020 for today seeking their consent for conducting the proceedings in the case through video conferencing as the case is at the stage of final arguments.

Ld. Counsels for the parties have appeared and have consented for conducting the proceedings through video conferencing for final arguments.

Ld. Counsel for A-5 to A-8 have already filed their written arguments in physical form before lockdown.

Ld. Proxy Counsel for A-5 submits that Sh. M. S. Bammi is suffering from chickenpox and has been advised bed rest.

Ld. Counsels for parties submit that they would also like to address oral arguments through video conferencing in addition to written arguments already filed by them.

On the joint request of the Ld. Counsels for the parties, put up for oral

23/6/2020

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arguments through video conferencing on **29.06.2020** at **11.00 AM**. The case shall proceed on day to day basis till the final arguments are concluded.

On the request of Ld. PP for CBI, copy of this order sheet be also provided to him for his office record.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

Handwritten signature and date: 23/6/2020

(Anil Kumar Sisodia)
Special Judge (PC Act), (CBI)-07,
Rouse Avenue Courts, New Delhi
23.06.2020.